



Government of Jammu and Kashmir
Health & Medical Education Department
Civil Secretariat, Srinagar.

Notification

Srinagar, the 16th October, 2019

SRO. 596 In exercise of the powers conferred by section 16 read with section 13 of the Jammu and Kashmir Public Men and Public Servants Declaration of Assets and other Provisions Act, 1983, the Government hereby directs that the following amendment shall be made in the Jammu and Kashmir Government Doctors (Relaxation of Restrictions on Private Practice) Rules, 1998; namely;-

In rule 4, in sub-rule (a), after clause (v), the following clause shall be inserted:-

"(va) if he /she is appointed as Registrar (Academics), Government Medical College, Srinagar/Jammu."

(Atal Dulloo) IAS
Financial Commissioner
Health and Medical Education Department
Dated:-16.10.2019

No:-ME-Gaz-89/2018

Copy to the:-

1. Financial Commissioner, Finance Department.
2. Secretary to the Government, General Administration Department.
3. Secretary to the Government, Department of Law, Justice and parliamentary Affairs.
4. Principal, Government Medical College, Srinagar/Jammu.
5. Director Archives. Archeology & Museums J&K, Srinagar.
6. OSD to Advisor (K) (I/C Health & Medical Education).
7. Private Secretary to Financial Commissioner, Health & Medical Education Department.
8. I/C Website.
9. SRO file/ Stock File.